

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8514/2021

(Arising out of impugned final judgment and order dated 10-07-2020 in CRLA No. 4812/2012 passed by the High Court of Judicature at Allahabad)

ZULFIQAR @ ZILLU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 143579/2021 - EXEMPTION FROM FILING O.T.
IA No. 90106/2022 - GRANT OF BAIL
IA No. 143578/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. M.Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Safeer Ali Farooqi, Adv.
Mr. Tubarak Hussain, Adv.
Ms. Saba Khan, Adv.
Mr. Lakhan singh Yadav, Adv.
Mr. Kapil Sagar, Adv.

For Respondent(s) Mr. Divyesh Pratap Singh, Adv.
Mr. Ajay Vikram Singh, AOR
Mr. Prinyanka Singh, Adv.
Mr. Sharjeel Ammad, Adv.
Ms. Pranjali Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent, list the matter after four weeks.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)